

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 799 of 2020 in CP(IB) 56 of 2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2020**

Name of the Company: The Assistant Providant Fund
 Commissioner, Employees Provident
 Fund Organization
 V/s
 Ravi Kapoor liquidator of M/s City tiles
 Section 42 of the Insolvency and Bankruptcy Code,
 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(Through Video Conferencing)

Advocate, Mr.A.V. Nair is present on behalf of the applicant.

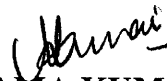
The instant application is filed under Section 42 of the Insolvency and Bankruptcy Code, 2016.

The Applicant as well as Registry is directed to issue notice to the Liquidator.

List the matter on 11.12.2020



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**



**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 27th day of November, 2020.